

GOVERNMENT OF INDIA  
MINISTRY OF CULTURE  
LOK SABHA  
UNSTARRED QUESTION NO.1274  
TO BE ANSWERED ON 25.7.2016  
SRAVANA 3, 1938 (SAKA)

ENCROACHMENT OF MONUMENTS

1274. SHRIMATI RANJEET RANJAN:  
PROF. CHINTAMANI MALVIYA:  
SHRIMATI SAKUNTALA LAGURI:

Will the Minister of CULTURE be pleased to state:

- (a) whether the Government is aware that a number of historical buildings/monuments in the country have been illegally encroached;
- (b) if so, the details of such unauthorized constructions and encroachments reported around monuments during the last three years, State-wise including Odisha;
- (c) whether the Government has undertaken steps to prevent illegal encroachment across the country and if so, the details thereof during the above period and if not, the reasons therefor;
- (d) whether some of the protected sites are being used for conducting marriages, parties and functions; and
- (e) if so, the details thereof and the steps taken by the Government to stop such activities along with the action plan formulated to fix accountability of someone for to tackle this situation?

ANSWER

MINISTER OF STATE, CULTURE AND TOURISM (INDEPENDENT CHARGE)

(DR. MAHESH SHARMA)

- (a)&(b) The information regarding centrally protected monuments which are encroached during the last three years and details of unauthorized construction around centrally protected monuments during the last three years as well as action taken thereon to prevent such encroachment/ unauthorized of the above period is being collected.
- (c) To prevent encroachment in monument, in addition to monument attendants, private security guards, Central Industrial Security personnel etc. are deployed. Even at places armed guards are also deployed.
- (d) No, Madam. Protected monuments are not available to conduct such functions/parties. However, only cultural functions like Ramlila, music festival, art function, exhibitions are permitted.
- (e) Does not arise.

